

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CORAM:

Present:

T.C.P No. 1013/(MAH)/2017

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES:

Recon Steel & Power Ltd.  
V/s.

Brahaspati Iron and steel Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

COMMON ORDER

TCP No.1006/ I&BP/NCLT/MB/MAH/2017  
TCP No.1007/ I&BP/NCLT/MB/MAH/2017  
TCP No.1008/ I&BP/NCLT/MB/MAH/2017  
TCP No.1012/ I&BP/NCLT/MB/MAH/2017  
TCP No.1013/ I&BP/NCLT/MB/MAH/2017  
TCP No.1014/ I&BP/NCLT/MB/MAH/2017  
TCP No.1018/ I&BP/NCLT/MB/MAH/2017

On verification of the record, the registry has noticed the Respondent side filing reply and the Petitioner side filing rejoinder in some cases, therefore, this Bench, on the report made by the Registry, directs the Registry to send all these matters, i.e. TCP 1006/2017, TCP 1007/2017, TCP 1008/2017, TCP 1012/2017, TCP 1013/2017, TCP 1014/2017 and TCP 1018/2017 to the Registry of Chhattisgarh High Court within one week hereof.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)